

(W)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 2211/1992  
M.A. NO. 202/1996

New Delhi this the 29th day of January, 1996.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN  
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

K. S. Kumaresan,  
6A/65, W.E.A., Karol Bagh,  
New Delhi.

... Applicant

( In Person )

-Versus-

1. Union of India through  
Secretary, Department of  
Agriculture & Co-op.,  
Krishi Bhawan,  
New Delhi.

2. The Secretary,  
Department of Fertilizers,  
Shastri Bhawan,  
New Delhi.

... Respondents

( None present for Respondents )

ORDER (ORAL)

Shri N. V. Krishnan, Acting Chairman —

The applicant has now filed M.A. No. 202/1996  
in which he has stated that the cause of action does  
not survive now in view of the developments mentioned  
therein and that, therefore, the O.A. has become  
infructuous, and he seeks permission to withdraw it.  
In the circumstance, the permission is granted. The  
M.A. is allowed and the O.A. is permitted to be  
withdrawn.

2. The O.A. is dismissed as withdrawn.

*Lakshmi Swaminathan*

( Smt. Lakshmi Swaminathan)  
Member (J)

*N. V. Krishnan*  
29/1/96

( N. V. Krishnan )  
Acting Chairman

/as/